

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 2/MP/2026

Subject : Petition under Regulation 15(1)(d) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, read with Regulation 99 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024, for approval and recovery of CTUIL expenses for F.Y. 2024-25.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **16.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Prashant Kumar, PGCIL
Ms. Divya Goyal, CTUIL
Shri Lashit Sharma, CTUIL

Record of Proceedings

At the outset, the representative of the Petitioner submitted that both the Petitioner and the Respondent/CTUIL have filed their respective compliance affidavits, furnishing the additional information/clarification sought *vide* the previous Record of Proceedings. The representative also submitted that none of the Respondents has filed any reply and the matter may be reserved for an order.

2. The representative of Respondent/CTUIL also submitted that CTUIL has filed its compliance affidavits and has no further submission.

3. Considering the submissions made by the representatives of the parties, the Commission directed the Petitioner to furnish, on an affidavit, the details of expenditure incurred and recovered on behalf of CTUIL and dividend received by the Petitioner from CTUIL, in the following format, within three weeks:

Particulars	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
Expenditure incurred on behalf of CTUIL						
Recovery of expenditure incurred on behalf of CTUIL through Yearly						



Particulars	2020-21	2021-22	2022-23	2023-24	2024-25	2025-26
Transmission Charges						
Dividend received from CTUIL						

4. The Respondent, CTUIL is directed to file the following information, on an affidavit, within two weeks:

(a) Dividend policy of the Company.

(b) Whether the Company has followed the requirements of DIPAM Guidelines while paying the dividend for the years 2021-22 to 2025-26 along with the supporting documents.

(c) Copy of Agenda and Minutes of the meetings whereby the payment of dividend has been proposed by the Board of Directors and approved by the Shareholders for the years 2021-22 to 2025-26.

5. The Commission also deemed it appropriate to permit another opportunity to all the Respondents to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

6. Subject to the above, the Commission reserved the matter for order.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)